CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 477/TT/2014

Subject	:	Approval of transmission tariff from COD to 31.3.2019 for 80 MVAR Bus Reactor at Kotputli Sub-station under "Northern Region System Strengthening Scheme-XV" in Northern Region.
Date of Hearing	:	6.10.2015.
Coram	:	Shri Gireesh B. Pradhan, Chairman Shri A. K. Singhal, Member Shri A. S. Bakshi, Member Dr. M. K. Iyer, Member
Petitioner	:	Power Grid Corporation of India Limited (PGCIL)
Respondents	:	Rajasthan Rajya Vidyut Prasaran Nigam Limited and 16 others
Parties present	:	Shri S.S. Raju, PGCIL Shri Jasbir Singh, PGCIL Shri A.K. Hisab, PGCIL Mrs. Sangeeta Edwards, PGCIL Shri Subhash C. Taneja, PGCIL Shri K.K. Jain, PGCIL Shri Vinod Kumar Yadav, Rajasthan Discoms Shri B.L. Sharma, AVVNL

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of transmission tariff for Northern Region System Strengthening Scheme-XV" in Northern Region for tariff block 2014-19;
- b) As per Investment Approval (IA) dated 20.2.2009, the project is scheduled to be commissioned within 33 months from the date of IA i.e. 19.11.2011 against which the asset is put under commercial operation w.e.f 10.9.2014. Accordingly, there is a delay of 33 months and 21 days in commissioning of the asset. The total estimated completion cost is

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₹127205 lakh against the apportioned approved cost of ₹1384.10 lakh. Hence, there is cost variation;

- c) Transmission tariff under Regulation 7(7) of 2014 Tariff Regulations has been allowed vide order dated 15.4.2015;
- d) The petitioner vide affidavit dated 7.5.2015 submitted the reasons of delay and L-2 network. The delay was mainly on account of land acquisition process. Process for possession of land started in June, 2009 and possession of land was handed over to the petitioner in December, 2011 after about 30 months;
- e) District administration took 6 months to allow building the approach road. As per L-2 network land was to be handed over to contractor by December, 2009, while work could be started as late as October, 2012 after a delay of almost 36 months; and
- f) Requested to condone the time over-run of 33 months and 21 days and allow tariff as claimed in the petition.

2. The Commission directed the petitioner to submit the following information on affidavit by 19.11.2015 with a copy to all the respondents:-

- a) Auditor certificates for the instant commissioned asset, with its revised tariff forms.
- b) Documents in support of the proposed loan 2014-15 (9.30%) deployed as per Form-9C. Confirm if this proposed loan is XL or XLVI, as per the original petition.
- c) Computation of interest during construction (IDC) on cash basis, along with the editable soft copy in Excel format with links, from:-

i) The date of infusion of debt fund up to SCOD andii) SCOD to actual COD of the asset;

Further, while submitting the un-discharged liability portion of IDC/IEDC, clarify whether it has been included in the projected additional capital expenditure claimed;

d) Clarify whether entire liability pertaining to initial spares has been discharged as on COD, if no, year wise detail of discharging of the same;



3. The Commission directed the petitioner to submit editable soft copy in excel format with links of the details sought in para 2 (c) above.

4. The Commission directed the respondents to file their reply by 4.12.2015 with an advance copy to the petitioner who shall file its rejoinder, if any by 14.12.2015. The additional information/replies/rejoinder shall be filed within the due date mentioned above. In case no information is filed within the due date, the matter shall be considered based on the available records.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-(T. Rout) Chief (Law)

